

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 323
CP-174/ND/2023
New IA-228/2024

IN THE MATTER OF:
Ajay Pal Singh & Anr.

... **Applicant/Petitioner**

Versus

Times Buildcon Ltd. & Anr..

... **Respondent**

Under Section: 241 (1) & 242(4)

Order delivered on 08.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Akshit Gupta

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-228/2024: The prayer made in the application for changing the date mentioned in the order dated 14.06.2024 from 22.06.2024 to 22.07.2024, by alleging that the date 22.06.2024 could be mentioned in the order, by mistake. Though we are clear that we had all intention to direct the Board Meeting to be scheduled after one week. Nevertheless, since the meeting could not be held on 22.06.2024, we direct the same to be held on 22.07.2024. Let the present application be listed for consideration on 24.07.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)